

**Central Electricity Regulatory Commission**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi – 110001**  
**(Tele No. 23353503, FAX No. 23753923)**

Ref.: Petition No. MP/013/2014

Date: 24.12.2014

To

Shri P.C. Barman,  
General Manager (Commercial)  
North Eastern Electric Power Corporation Ltd.  
Brookland Compound, Lower New Colony,  
Shillong- 793003

Dear Sir,

**Sub: Petition for allowing recovery of energy charge shortfall during the period of 2009-1 as well as the modification of design energy for the succeeding years for calculation of ECR till the energy charge shortfall of the previous years has been made up for the Ranganadi Hydro Electric Plant (RHEP), where actual energy generated by the station during a year is less than its approved design energy for reasons beyond the control of the generating company (NEEPCO).**

With reference to your letter No. NEEPCO/ED/COMML/T- 114/Part/2014-15/1072, dated 17.12.2014 on the subject mentioned above, I am directed to inform you that the time for filing requisite information in respect of said petition has been extended up to 31.1.2015. No further request for extension of time shall be entertained. In case no information is filed within the above said date, the matter shall be considered based on available records.

**(T.D. Pant)**  
**Deputy Chief (Legal)**